

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.13024/2024

(Arising out of impugned final judgment and order dated 25-04-2024 in WP No. 1543/2023 passed by the High Court of Judicature at Bombay at Goa)

SHANKAR PUNDALIK NARVEKAR

Petitioner(s)

VERSUS

STATE OF GOA & ANR.

Respondent(s)

(IA No.131059/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 131915/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s)

Ms. Nupur Kumar, AOR
Ms. Niharika Tanwar, Adv.

For Respondent(s)

Ms. Ruchi Gupta, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. Application seeking exemption from filing a certified copy of the impugned order is allowed.
2. Issue notice, returnable on 9-8-2024
3. In the meanwhile, *status-quo* obtaining as on date shall be maintained by the parties in relation to the subject - house property in all respects.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)